CORRIGENDUM TO THE PUBLIC ANNOUNCEMENT TO THE SHAREHOLDERS OF NAM CREDIT & INVESTMENT CONSULTANTS LIMITED
Regd. Office: 163, First Floor, Katra Nawab, Chandani Chowk , Delhi – 110 006

Corrigendum to the Public Announcement which appeared in this Newspaper on July 15, 2005

1. The Offer Price in the offer has been revised and accordingly Rs.3.25/- (Rupees Three & Paise Twenty Five Only) per equity share wherever appearing should be read as **Rs.4/- (Rupees Four Only) per equity share.**

2. The Acquirer has put in another Rs. 1,70,000/- in the Escrow account in line with the revised offer price of Rs. 4/. The funds lying in the escrow account as of now is Rs. 9, 30,000/-. Point no.7.2 should be read in light of the above.

3. The Schedule of activity pertaining to the Open offer has been changed and shall be read as under.

Activity	**Original Schedule**	**Revised Schedule**
Date of Public Announcement (PA)	July 15, 2005 (Friday)	July 15, 2005 (Friday)
Specified Date	August 12,2005 (Friday)	August 12,2005 (Friday)
Last Date for a Competitive Bid(s)	August 05, 2005 (Friday)	August 05, 2005 (Friday)
Date by which Letter of Offer will be dispatched to the Shareholders	August 26, 2005 (Friday)	September 30, 2005 (Friday)
Offer Opening Date	September 05, 2005 (Monday)	October 5, 2005 (Wednesday)
Last Date for the Revision of the Offer Price / Number of Equity Shares.	September 14, 2005 (Wednesday)	October 13, 2005 (Thursday)
Last date to withdraw acceptance tendered by shareholders	September 20, 2005 (Tuesday)	October 19, 2005 (Wednesday)
Offer Closing Date	September 26, 2005 (Monday)	October 24, 2005 (Monday)
Date by which the acceptance / rejection would be intimated and the corresponding payment for the acquired equity shares and / or the unaccepted equity shares / share certificates will be dispatched.	October 11, 2005 (Tuesday)	November 8, 2005 (Tuesday)

The above dates where ever it appeared in the Original Public Announcement be read accordingly.

4. The Offer Price of Rs. 4/- (Rupees Four only) Per Share is justified in view of Regulation 20(4) & Regulation 20(5) of the SEBI (SAST) Regulations, 1997 in view of the following:

a.	Negotiated Price	Rs. 2.50
b.	Highest Price paid by Acquirers for any acquisition including by way of allotment in a public or rights or preferential issue during the 26 weeks prior to the date of PA.	Not Applicable
c.	The average of weekly high and low of the closing prices of the Shares of NCICL during the 26 weeks preceding the date of PA on BSE	2.82
d.	The average of daily high and low prices of the Shares of NCICL during the 2 weeks preceding the date of PA on BSE	3.035

e.	OTHER PARAMETERS:	

	(as per Certified financial data for period ended 31.03.2005*)	
	i Return on Net-Worth (%)	1.44
	ii Book Value Per Share (Rs.)	10.92
	iii Earning Per Share (Rs.)	0.16
	iv P/E Multiple with reference to the Offer Price of Rs. 4/- per share	25
	v Price Earning Multiple for the industry sector in which NCICL operates. (Source: Capital Market Journal June 6-19, 2005, Industry Finance-{Investments})	15.8

*As certified by Mr. Neeraj Gupta (Membership No. 87004), Partner, M/s Neeraj Gupta & Co., Chartered Accountants, C-3, Amar Colony Market, Lajpat Nagar IV, New Delhi-110024, Tel.: 011- 26295335, 26295354, Fax: 011- 26295380, E-mail: ngconsultants@rediffmail.com

Mr. Rajan Sharma, Proprietor of Rajan Sharma & Associates, (Membership No.84457) Chartered Accountants, having office at E-94, 1st Floor, Lajpat Nagar II, New Delhi-110024, Tel:011- 29812489,29812671, vide their certificate dated August 31, 2005 certified that fair value per share of NCICL, based on CCI Guidelines named as 'GUIDELINES FOR VALUATION OF EQUITY SHARES OF COMPANIES AND THE BUSINESS AND NET ASSETS OF BRANCHES', issued by the erstwhile Controller of Capital Issues, Deptt. Of Economic Affairs, Ministry of Finance, Government of India and the valuation methodology as laid down by the Honourable Supreme Court of India in the case of Hindustan Lever Employees Union v. Hindustan Lever Limited, 1995 (83 com case 30), is Rs. 3.83/- (Rupees Three and Paise Eighty Three Only).

Therefore, based on above the price of **Rs.4/-** per share is justified.

5. The brief financials data of Bharatiya Global Infomedia Limited as mentioned at point no. 2.5 of PA is related to the period ended 30.06.2005 as the Company has changed its financial year ending from March 31 to June 30 vide board resolution dated 10th February, 2005. The same be read accordingly

6. The brief financials data of Nam Credit & Investment Consultants Limited as mentioned at point no. 3.5 of PA are certified financial figures for the period ended 31.03.2005 as the Company has changed its financial year ending from March 31 to June 30 vide board resolution dated 29th March, 2005. The same be read accordingly.

7. The Registered office of the Acquirer Company, i.e. M/s Bharatiya Global Infomedia Limited has been shifted from 21, National Park, Lajpat Nagar IV, New Delhi-110024 to 601, Devika Tower, 6th Floor, Nehru Place, New Delhi-110019 Ph: 30888863, 30888873-74, Fax: 30888865-66 w.e.f. 11th August, 2005

The Board of Directors of the Acquirer Company and each of the individual Acquirer accept full responsibility for the information contained in this Revised PA and also for the obligations of the Acquirers under the Regulations.

This Corrigendum to the Public Announcement will also be available on SEBI's **website at www.sebi.gov.in**

Issued by Manager to the Offer
Chartered Capital and Investment Limited
13, Community Centre, East of Kailash, New Delhi-110 065
Tel: (011) 26472557, 26419079, 26218274 Fax: (011) 26219491
Email: delhi@charteredcapital.net
Contact Person: **Mr. M K Doogar**

Place: New Delhi
Date: September 28, 2005

On behalf of the Acquirers